



Government of Jammu and Kashmir  
Home Department

Notification

Srinagar, the 17<sup>th</sup> September, 2018

SRO 406.- Whereas, on 02-03-2017, Police Station, Kulgam received an information from reliable sources that one Hurriyat activist namely Mukhtar Ahmad Waza along with few supporters had arrived at village Shouch, where he is insisting the common people to continue the self-styled struggle for separating the State of J&K from India and provoking to raise anti-Indian slogans etc.; and

2. Whereas, in this connection, a Case FIR No. 22/2017 U/S 13 of the Unlawful Activities (Prevention) Act, 1967 came to be registered in the Police Station, Kulgam; and

3. Whereas, during the course of investigation, the site plan of place of occurrence was prepared and statement of witnesses u/s 161, 164-A Cr. PC were recorded and placed on file; and

4. Whereas, investigation conducted revealed the involvement of the accused persons 01. Mukhtar Ahmad Waza S/o Gh Rasool Waza R/o KadiPora Gajmag Anantmag, 02. Shabir Ahmad Nanwai S/O Mohd Rafeeq R/o KadiPora Gajmag Anantmag and 03. Reyaz Ahmad Dar S/o Mohd Ahsan R/o Brazloo Jageer Yaripora Kulgam for the commission of offence punishable u/s 13 ULA(P) Act, 1967 and based on the facts and circumstances the investigation of the case was closed as challaned; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said three accused persons for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

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7. Now, therefore, in exercise of the powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons mentioned below for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 22/2017 in Police Station, Kulgam.

1. Mukhtar Ahmad Waza S/o Gh Rasool Waza R/o KadiPora Gajmag, Anantnag,
2. Shabir Ahmad Nanwai S/o Mohd Rafeeq R/o KadiPora Gajmag, Anantnag and
3. Reyaz Ahmad Dar S/o Mohd Ahsan R/o Brazloo, Jageer Yaripora, Kulgam.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to Government  
Home Department.

No. Home/Pros/43/2018

Dated: 17-09.2018

Copy to the:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/Sanc-28/S/2018/43106-07 dated 18.06.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.).
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file



Under Secretary to Government,  
Home Department.

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